

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.5/TT/2023

Subject : Petition for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for Asset-1 . 02 numbers 220 kV bays at Alipurduar Sub-station

And

Petition for determination of transmission tariff from COD to 31.3.2024 for transmission Asset-2: ± 800 kV 3000 MW HVDC Pole-III and LILO of Bishwanath Chariali–Agra HVDC line for parallel operation of the HVDC station at Alipurduar and Earth electrode station and Earth Electrode line at Alipurduar and Agra end and ± 800 kV 3000 MW HVDC Pole-IV at Alipurduar and Agra, Asset-3: LILO of Bongaigaon-Binaguri (Siliguri) 400 kV D/C line (quad), LILO of Birpara-Salakati 220 kV D/C line, 315 MVA 400/220 kV ICT-I&II and 125 MVA 400 kV Bus Reactor-I & II alongwith associated bays at Alipurduar HVDC station and Asset-4: 400 kV D/C Alipurduar-Punatsangchung along with associated bays at Alipurduar Sub-station under “Transmission System for development of Pooling Station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR”

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : West Bengal State Electricity Distribution Company Limited and others

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri Anup Jain, Advocate, MSEDCL
Shri Sachin Dubey, Advocate, BRPL
Shri Mohit Jain, Advocate, BYPL
Ms. Rohini Prasad, Advocate, BSPHCL

Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

Since the order in the matter, which was reserved on 27.2.2024, could not be issued prior to the Member of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. The Petitioner's counsel submitted that the pleadings had been completed in the matter, and arguments were heard and requested the Commission to issue an order based on the information already on record. Learned counsel for the Respondents agreed to the same.

3. Considering the submissions of the parties, the Commission reserved the matter for order.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)